

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

15

CCP No.234 of 1989
in
OA No.1533 of 1989

Dated New Delhi, this the 3rd day of May 1994

Hon'ble Mr Justice S. K. Dhaon, Vice Chairman(J)
Hon'ble Mr B. K. Singh, Member(A)

Shri Dharam Pal
S/o Shri Bhag Mal
R/o H.No.110, Gali No.3
D. Block, South Anarkali
DELHI-51

... Petitioner

By Advocate: None present

VERSUS

The Deputy Commissioner of Police
East District
Shahdara
DELHI

... Respondent

By Advocate: Shri Naveen Batra,
Proxy for Shri M. C. Garg

O R D E R
(Oral)

Mr Justice S. K. Dhaon, VC(J)

The complaint in this contempt application is that the respondent acted in violation of the interim order passed on 6.10.89 by this Tribunal. The interim order was passed to the effect that status-quo so far as the departmental proceedings are concerned, should be maintained. The allegation is that inspite of the stay order, the departmental proceedings were continued. On 4.4.90, the Tribunal permitted the respondents to start the departmental proceedings after the disposal of the representation of the applicant. To-day we have dismissed OA.1533/89 wherein the said interim order was passed. We feel that no purpose would be served now in pursuing the contempt application. The contempt petition is dismissed. Notice issued to the respondent is discharged.

(B. K. Singh)
Member(A)

S. K. Dhaon
Vice Chairman (J)